

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S S R FOILS AND TISSUE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s S R FOILS AND TISSUE LIMITED
2.	Date of incorporation of corporate debtor	21.07.1997
3.	Authority under which corporate debtor is registered.	REGISTRAR OF COMPANIES, NATION CAPITAL TERRITORY DELHI AND HARYANA, UNDER COMPANIES ACT 1956
4.	Corporate Identity No. of corporate debtor	U24246DL1997PLC088633
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD OFFICE: 2 nd FLOOR, VARDHAMAN PLAZA-II, J-BLOCK COMMUNITY CENTRE, RAJOURI GARDEN, NEW DELHI -110027, INDIA WORKS/UNIT: PLOT NO. SP 26, SP 26A & 26A-1, SOTANALA INDUSTRIAL AREA, BEHRORE, DIST ALWAR, RAJASTHAN
6.	Date of closure of Insolvency Resolution Process	04-03-2020
7.	Liquidation commencement date of corporate debtor	04-03-2020
8.	Name and registration number of the insolvency professional acting as liquidator	Name- ANIL KOHLI Reg No.- IBBI/IPA-001/IP-P00112/2017-18/10219
9.	Address and e-mail of the liquidator, as registered with the Board	Add:- ARCK Resolution Professionals LLP, 409, 4 th Floor, Ansal Bhawan, 16 K G Marg, Connaught Place, New Delhi-110001 E-Mail: insolvency@arck.in
10.	Address and e-mail to be used for correspondence with the liquidator	Add: ARCK Resolution Professionals LLP, 409, 4 th Floor, Ansal Bhawan, 16 K G Marg, Connaught Place, New Delhi-110001 E-Mail: insolvency@arck.in
11.	Last date for submission of claims	03-04-2020

Notice is hereby given that Hon'ble National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the M/s S R FOILS AND TISSUE LIMITED on 04-03-2020.



The stakeholders of M/s S R FOILS AND TISSUE LIMITED are hereby called upon to submit their claims with proof on or before 03-04-2020, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Anil Kohli

Liquidator – M/s S R FOILS AND TISSUE LIMITED

Date: 07-03-2020

Place: New Delhi